

**HIGH COURT OF KARNATAKA, BENGALURU**  
**NOTIFICATION**  
**HCLC NO.73/2017 DATED 23.08.2022**

**THE HIGH COURT OF KARNATAKA (CONDUCT OF PROCEEDINGS BY PARTY-  
IN-PERSON) (AMENDMENT) RULES, 2022**

In exercise of powers conferred by Section 19 of Mysore High Court Act, 1884 (Mysore Act No.1 of 1884), the High Court of Karnataka hereby makes the following rules further to amend the High Court of Karnataka (Conduct of Proceedings by Party-in-Person) Rules, 2018, namely:-

**RULES**

1. **Title and Commencement:-** (1) These rules may be called 'The High Court of Karnataka (Conduct of Proceedings by Party-in-Person) (Amendment) Rules, 2022'.  
  
(2) They shall come into force from the date of their publication in the Official Gazette.
2. **Amendment of rule 5 -** In rule 5 of the High Court of Karnataka (Conduct of Proceedings by Party-in-Person) Rules, 2018 (hereinafter referred to as the said rules) after the words, "argue the case in person, he/she shall first file an application," the words "in Form-A" shall be inserted.
3. **Amendment of rule 8 -** In rule 8 of the said rules, in clause (e), after the words, "the Party-in-Person shall give an undertaking," the words "in Form-B" shall be inserted.
4. **Amendment of form-B:-** In Form-B of the said rules, for the words, figures and brackets "(See sub-rule (2) of Rule 8)" the below mentioned words, figure and brackets shall be substituted:-

“(See clause (e) of rule 8)  
(To be duly Attested by Oath Commissioner/Notary)”.

**BY ORDER OF THE HIGH COURT**

**Sd/-**

**(MURALIDHARA PAI B.)**  
**REGISTRAR GENERAL**